

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 230/MP/2012

Subject: Petition for permission to allow extension for the period for injection of infirm power for testing for Unit-I (500 MW) of Mauda STPP of NTPC, beyond six months from initial synchronization.

Date of Hearing: 18.10.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd, New Delhi

Respondents: Madhya Pradesh Power Management Company Ltd., and 6 others

Parties present: Shri S. K Sharma, NTPC
Shri Ajay Dua, NTPC
Shri S. Muley, NTPC
Shri A.P. Nair, NTPC
Shri Rohit Chhabra, NTPC
Ms Suchitra Maggon, NTPC
Ms Shilpa Aggarwal, NTPC
Shri Rama Rao, NTPC
Shri Guryog Singh, NTPC

RECORD OF PROCEEDINGS

The petitioner, NTPC Limited has filed this petition under Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) and Central Electricity Regulatory Commission (Unscheduled Interchange and related matters) Regulations, 2009 as amended *vide* notification dated 21.3.2012.

2. During the hearing, the representative of the petitioner submitted that the 1st unit (500 MW) of Stage-I of Mauda Super Thermal Power Station was test synchronized with the grid on 8.4.2012. However, due to the following problems, the unit could not be declared under commercial operation:

- a) Civil work of 4 no. bridges could not be completed because of Monsoon and black cotton soil;

- b) Around 60000M³ earth work of 20000M³ of Morrur work on railway tracks siding area could not be completed due to heavy rains and also due to Kharif crop standing in the route of railway tracks to be laid and also on barrow area;
- c) Erection of overhead electrification and signalling and telecommunication works, being deposit works, is to be done by Railways only; and
- d) Readiness of all the facilities in the Chacher station by Railways and their permission for rolling NTPC loco in the tracks. The movement of coal is possible only after the railway track is stabilized by movement of locos and thereafter by movement of empty rakes.

The representative of the petitioner further submitted that, the petitioner may be permitted extension of time for injection of infirm power for testing including full load testing by Mauda Unit-I, till the end of February, 2013.

3. The Commission directed the petitioner to furnish the following information on affidavit, on or before 8.11.2012:

- a) *The completion schedule of the works enlisted in the paragraph 2 (a) to (d) above giving firm dates;*
- b) *The details of activities to be undertaken after completion of above works and their time schedule and expected date of COD giving PERT chart.*

4. Matter to be listed for hearing on 20.11.2012.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)